

21

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.1121/93

date of decision : 15-9-1993

Between

V. Looke } : Applicant

and

1. Director of Postal Services
Kurnool-5

2. Post Master General
A.P. Southern Region
Kurnool-5

3. Superintendent of Post Offices
Kurnool Division
Kurnool-1

4. Head Post Master
Head Post Office
Kurnool-1 : Respondents

Counsel for the applicant : P.B. Vijayakumar
Advocate

Counsel for the respondents : N.R. Devaraj, Sr. SC
for Central Government

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMINISTRATION)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri P.B. Vijayakumar, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

[Signature]

: 3 :

Copy to:-

1. Director of Postal Services, Kurnool-5.
2. Post Master General, A.P.Southern Region, Kurnool-5.
3. Superintendent of Post Offices, Kurnool Division, Kurnool-1.
4. Head Post Master, Head Post Office, Kurnool-1.
5. One copy to Sri. P.B.Vijaya kumar, advocate, CAT, Hyd.
6. One copy to Sri..N.R.Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

7/10/2002

2. The applicant is an employee of the Head Post Office Kurnool. He was suspended pending Departmental inquiry as per orders dated 21-7-1993 of R-4. Charge memo dated 25-8-1993 was issued by R-4. The order of suspension and charge memo are challenged in this OA. The applicant submitted representation dated 26-7-1993 to R-3 as against the order of suspension.

3. We feel that in the above circumstances, it is just and proper to direct R-3 to forward the representation dated 26-7-93 of the applicant to R-1 and the latter has to dispose of the same within two months from the date it is forwarded to him. R-3 has to forward the same to R-1 within one week from the date of receipt of this order.

4. We feel that it is not just and proper to consider the merits in regard to the charges as per charge memo dated 25-8-1993 as it is ~~represented~~ for the applicant that he would not ask for adjournments in regard to the inquiry. R-4 is directed to appoint an Inquiry Officer at an early date and the Inquiry had to be completed within six months from the date of receipt of this order.

5. OA is ordered accordingly at admission stage. No costs.

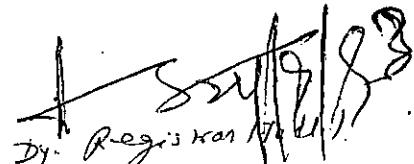
P.T.T.

(P.T. Thiruvengadam)
Member (Admn)

V. Neeladri Rao
(V. Neeladri Rao)
Vice Chairman

Dated : Sept. 15, 93
Dictated in the Open Court

sk


Dy. Registrar

contd - 3/-



O.A. 1121/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI.RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 15/9/1993

ORDER/JUDGMENT: _____

M.A/R.A/G.A.N.

O.A. No.

in
1121/93

T.A. No.

(W.P. _____)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

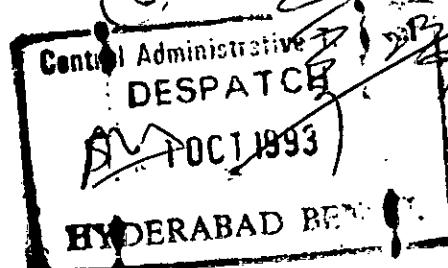
Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

NO order as to costs.



pvm